

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 566 OF 2018
IN
DFR NO. 1686 OF 2018

Dated: 15th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indo Rama Synthetics Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s)

:

Mr. Mahfooz Nazki
Mr. Sanyam Saxena

ORDER

IA NO. 566 OF 2018
(Appl. for Urgent Listing)

We have heard the learned counsel appearing for the Appellant.

Learned counsel appearing for the Appellant submitted that in the light of the statement made in Paragraph 2(a) & (b) of the application may kindly be accepted. The IA No. 566 of 2018 (for urgent listing) may be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and for the reasons stated in the application in Paragraph 2(a) & (b) for urgency is acceptable. Accordingly, IA No. 566 of 2018 (for urgent listing) is allowed and the matter is posted for admission.

Post the matter for admission on **17.05.2018** subject to curing the defects.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Pr/kt